

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:252
ANSWERED ON:07.12.2009
INDIRA AWAS YOJANA
Amlabe Shri Narayan Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details regarding the investment formula between the Union and State Governments under the Indira Awas Yojana (IAY) alongwith the quantum of such investment made so far during the last three years and the current year, State-wise;
- (b) the monitoring mechanism including any committee constituted at district level alongwith its role in allotment of such houses;
- (c) whether the public representatives have been included in the said committee;
- (d) if so, the details thereof regarding the role assigned to these public representatives in this committee; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF RURAL DEVELOPMENT(DR. C. P. JOSHI)

(a)to(e): A statement is laid on the Table of the House.

Statement referred to in reply to Part (a) to (e) of Lok Sabha Starred Question No. 252 due for answer on 7.12.2009

(a): As per guidelines of Indira Awaas Yojana (IAY), funding under the scheme is shared by the Centre and the States (other than North-Eastern States including Sikkim) in the ratio of 75:25. In the case of North-Eastern States and Sikkim, the funding between the Centre and the North-Eastern States including Sikkim is being shared in the ratio of 90:10. Further, in the case of Union Territories, full funding is by the Central Government. A Statement showing the State-wise 'Central Allocation', 'Central Funds Released' and the due 'State Matching Share', for the last three years and the current year, is at Annexure.

(b)to(d): The Ministry of Rural Development has adopted a comprehensive system of monitoring its Schemes. Monitoring tools include receipt of Online Monthly Progress Reports, Utilization Certificates and Audit Reports; Review by Union Minister; Quarterly and Monthly reviews with State representatives; Scheme of Area Officers and National Level Monitors (NLMs) for field inspections; and Review by Vigilance and Monitoring Committees (V&MCs) at State and District level. One of the Members of Parliament (Lok Sabha) representing the district is nominated by the Ministry as Chairman of the District Level Vigilance & Monitoring Committee. Other Members of Parliament (Lok Sabha) representing areas of that District, if any, are made Co-Chairmen of that Committee. One of the Members of Parliament (Rajya Sabha) is also nominated as Co-Chairman of that Committee. The role of Monitoring and Vigilance Committees is for monitoring of the schemes.

(e): Question does not arise.